

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**Company Appeal (AT)(Ins.) No. 1392 of 2019**

**In the matter of:**

**Amitabh Kumar Jha**

**....Appellant**

**Vs.**

**Bank of India & Anr.**

**....Respondents**

**Present :**

**Appellant: Mr. K.Datta, Mr.Nikhil Chawla, Hasan Murtaza, Mr. Aditya Panda, Ms. Gayatri Misra, Advocates**

**Respondent: Mr. Anant A.Pangi, Mr. Siddhartha Nagar, Advocates for IRP  
Mr. I.P.S. Oberoi, Advocate for R-1  
Mr. D.Lalitha, Mr. Deepak**

**ORDER**

**22<sup>nd</sup> January, 2020**

At the request of the Appellant's side, to settle the matter time is granted till 5<sup>th</sup> February, 2020. The Registry is directed to list the matter on 7<sup>th</sup> February, 2020.

Till then, the Interim Order passed by this Tribunal on 3<sup>rd</sup> December, 2019 and 7<sup>th</sup> January, 2020 shall continue. It is made quite clear that on that day the matter will be taken finally.

[Justice Venugopal M.]  
Member (Judicial)

[V.P. Singh]  
Member (Technical)

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